

**DIVISION BENCH**

**ITEM NO.115**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No.27ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>JAI SRI RAM ELECTRIC VEHICLE MANUFACTURING PRIVATE LIMITED V/S ROC</b>
<b>UNDER SECTION</b>	<b>252 (1) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

NONE

*: For the Appellant*

Sh. Shivendra Bahadur Singh, CGSC

*: For the ROC*

Sh. Ankur Srivastava, Proxy for  
Sh. Gaurav Mahajan, Sr. S.C.

*: For the I.T. Deptt.*

**ORDER**

None present for the Appellant. However, Ld. Counsels representing the ROC as well as the Income Tax Department are present.

- 1. The reports on behalf of the ROC as well as the Income Tax Department have already been filed.**
- 2. Since there is no representation today on behalf of the Appellant, therefore in the interest of justice, the matter is adjourned for further hearing on 25<sup>th</sup> July, 2024.**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*